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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 575/88
T.A. No.

198

DATE OF DECISION 26.2.1991

Mr. S. P. Gambhir Petitioner

Mr. S. Natarajan Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. A. I. Bhatkar for Mr. M. I. Sethna Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M. Y. Priolkar, Member (A)

The Hon'ble Mr. T. C. Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA.NO. 575/88

Mr.S.P.Gambhir
v/s.

... Applicant

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar
Hon'ble Member (J) Shri T.C.Reddy

Appearance

Mr.S.Natarajan
Advocate
for the Applicant

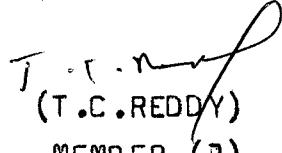
Mr.A.I.Bhatkar
for Mr.M.I.Sethna
Advocate
for the Respondents

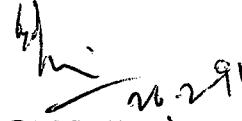
ORAL JUDGEMENT

Dated: 26.2.1991

(PER: M.Y.Priolkar, Member (A))

The applicant in this case is a Scientific Officer in the Bhabha Atomic Research Centre who has filed this application praying that certain disciplinary proceedings initiated against him be quashed. Today, the learned counsel for the applicant stated before us that the applicant has since been informed by the respondents by their letter dated 25.1.1991 that the disciplinary proceedings initiated against him have been dropped. The applicant has, therefore, filed an application dated 12.2.1991 numbered as M.P.No.148/91 praying for withdrawal of this application. ^{MP is allowed.} Accordingly, O.A. No. 575/88 is disposed of as withdrawn at the request of the applicant. There will be no order as to costs.


(T.C.REDDY)
MEMBER (J)


(M.Y.PRIOLKAR)
MEMBER (A)

order/Judgement despatched
to Applicant/Respondent (s)
on 27/3/91

*See
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